



KERALA GAZETTE

PUBLISHED BY AUTHORITY

Vol. LVI വാല്യം 56	} THIRUVANANTHAPURAM, TUESDAY തിരുവനന്തപുരം, ചൊവ്വ	26th April 2011 2011 ഏപ്രിൽ 26	} No. 17 നമ്പർ
		6th Vaisakha 1933 1933 വൈശാഖം 6	

PART I

Notifications and Orders issued by the Government

Labour and Rehabilitation Department

Labour and Rehabilitation (A)

ORDERS

(1)

G O. (Rt.) No. 446/2011/LBR.

Thiruvananthapuram, 17th March 2011.

Whereas, the Government are of opinion that an industrial dispute exists between the Proprietrix, Bindu Gas Agencies, Thottakkattukara, Aluva and the workmen of the above referred establishment represented by Shri K. N. Unnikrishnan, Unit President, Ernakulam Jilla Vanigya Vyavasaya Mazdoor Sangham, I. S., Press Road, Ernakulam, Kochi-18 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

1. Whether the dismissal from service of Shri Antony George, Driver cum Supplier, Bindu Gas Agencies, Thottakkattukara, Aluva by the management is legal and justifiable?
2. If not, what relief he is entitled to get?

(2)

G. O. (Rt.) No. 447/2011/LBR.

Thiruvananthapuram, 17th March 2011.

Whereas, the Government are of opinion that an industrial dispute exists between the Director and Chief Editor, Mangalam Publications (India) Private Limited, Mangalam Complex, SH Mount P. O., Kottayam and the workmen of the above referred establishment represented by 1. Shri Thankappan, President, Mangalam Employees Union (TUCI), Kottayam, 2. Shri Dileep Kumar, Secretary, Mangalam Employees Union (TUCI), Kottayam, 3. Shri Raju, K. T., Joint Secretary, Mangalam Employees Union (TUCI), Kottayam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication ;

Now, therefore, in exercise of the powers conferred by section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Alappuzha. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of arrears of interim relief as per Wage Board to the employees of Mangalam Publications (India) Private Limited by the management is justifiable? If not, what relief the workers are entitled to?

(3)

G. O. (Rt.) No. 448/2011/LBR.

Thiruvananthapuram, 17th March 2011.

Whereas, the Government are of opinion that an industrial dispute exists between Dr. K. P. Yohannan, Managing Trustee, Believers Church India (B. C. I.), Thottabagam P. O., Thiruvalla and the workman of the above referred establishment Shri Joseph Kizhakkedathu, Manipara P. O., via Uliyikkal, Kannur District-670 705 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Shri Joseph Kizhakkedathu, Cook, Believers Church, Thottabagam P. O., Thiruvalla by the management is justifiable? If not, what relief he is entitled to?

By order of the Governor,

RACHEL VARGHESE,

Under Secretary to Government.